

are Rs. 6.31, Rs. 7.03 and Rs. 9.63 crores respectively.

(b) and (c) The distribution of food-grains within the State is the responsibility of the State Governments *s/fld* is carried out through the agencies appointed by them. It is not ^m the knowledge of the Central Government as to which agencies had been appointed, Or the quality and quantity supplied to the rural areas.

Workers covered under the Payment of Gratuity (Amendment) Act, 1984 ..

1047. SHRI SOHAN LAL DHUSIYA: Will the Minister of LABOUR be pleased to state.

(a) whether it is a fact that the employees working in public and private sector organisations are covered under the Payment of Gratuity (Amendment) Act,

(b) if so, whether the employees working in the public and private charitable research institutions are also governed by this amended Gratuity Act; and

(c) if the answer to part (b) above be in the negative, whether Government propose to amend the payment of Gratuity Act in order to cover the employees working in the Charitable research institutions?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR (SHRI P. A. SANGMA): (a) Yes, Sir. The Act is applicable to the employees working in factories, mines, plantations and certain other specified classes of establishments in the public as well as private sector;

(b) The Act is applicable to the 'charitable institutions' employing 10 or more persons which are "establishments" within the meaning of shop and Establishments Act of the respective States/Union Territories.

(c) Does not arise.

Selection of Chapter 37 to MODVAT,

1048. SHRI SURESH KALMADI: Will the Minister of FINANCE be pleased to state;

(a) what was the basis of selection of Chapter 37 for MODVAT;

(b) whether Chapter 95 which covers toys has been taken for Modvat, yet chapter 20 which is for fruit and vegetable based products are not covered under MODVAT; and

(c) whether this is intentional or whether Government wish to encourage Agricultural based products?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JANARDHAN POOJARI). (a) to (c) The Modvat scheme allows credit of the excise duty and additional duty of customs paid on inputs used in the manufacture of final products and thus avoids cascading effects. The implementation of the scheme is to be in stages. In the first phase, it has been extended to goods covered by 37 specified chapters which cover important areas of industrial production, namely, chemical and allied industries, paints and packaging materials, plastics, glass and glassware, rubber products, base metals and articles of base metals, machinery and mechanical appliances including electrical equipments, motor vehicles and certain miscellaneous manufactured products. Since toys fall under Chapter 95, MODVAT relief is available for Toys also.

The MODVAT will also be extended to agricultural-base excisable goods in due course.

Import of Umber

1049. SHRI PRITHIBI MAJHI: Will the Minister of COMMERCE be pleased to state:

(a) what was the quantum of timber imported during the last year;

(b) what are the targets of import of timber fixed for the year 1986-87;